Review of insurgency activities in Jammu and Kashmir

- 380. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has made a review of the prevailing insurgency activities in Jammu and Kashmir;
 - (b) if so, the details thereof;
- (c) whether Government has initiated any peace talks with the rebel groups, if so, the details thereof; and
- (d) the steps being taken by Government in containing the disturbances in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Government regularly reviews the security situation in the State of Jammu and Kashmir and necessary directions are given from time to time.

- (c) The Government remains open to dialogue with those who eschew the path of violence and are willing to work within the framework of the Constitution of India.
- (d) As reported by the State Government, the law and order situation in Jammu and Kashmir is much better than the previous year as 583 cases have been registered during the current year till date against 2897 cases of previous year. The steps taken by the Police include, 12650 miscreants/separatists were either arrested or bound down under substantive and preventive laws since year 2016 and imposition of restrictions in the vulnerable areas to thwart such incidents. Separatists/trouble mongers have been kept under close surveillance to check their activities. Further, sports events, community policing, counselling of miscreants etc. to engage them are other initiatives taken by the police.

The Government has continuously encouraged policies to mainstream the youth, including providing employment opportunities to wean them away from militancy. Government has also approved the following schemes for the employment of youths of Jammu and Kashmir:-

- Additional recruitment of 10,000 SPOs
- Recruitment of around 5381 personnel in 5 new India Reserve Battalions
- Recruitment of 1079 personnel of CAPFs and Assam Rifles
- Besides, the following schemes are also under implementation

- Special Industry Initiative (SII) –Udaan to enhance skill and employability
 of Graduates and three-year Engineering Diploma holders and offer of jobs
 in the Private Sector.
- Skill Empowerment and Employment Scheme (Himayat) to provide options and opportunities to School/college dropouts for salaried jobs in the private sector or self-employment.
- Special Scholarship Scheme (SSS)- to provide financial assistance to students having passed Class 12th or equivalent exams for studying in colleges and institutions outside Jammu and Kashmir.

In addition to above, to accelerate the process of development in the State of Jammu and Kashmir, Prime Minister on 7th November 2015 has announced a development package of ₹ 80,068 crore.

Charges of corruption against IPS Officers

- 381. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there are a number of serving IPS officers in Jharkhand against whom charges of corruption and other irregularities have been alleged;
 - (b) if so, the details of inquiry conducted against each of such officers thereof;
- (c) whether it is also a fact that in spite of the fact that some of officers were indicted as part of the inquiry and they have still been promoted to the next higher level; and
 - (d) whether Government has sought any report in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per the information received from Government of Jharkhand, charges of corruption and other irregularities have been alleged against three serving IPS officers and inquiries have been conducted against them by the State Government. The details are as under:—

(i) Shri Praveen Kumar, IPS (JH:1998): the Anti-Corruption Bureau, Government of Jharkhand, Ranchi registered a PE Case No. 04/07 against the officer on the charges of extortion from trucks carrying illegal coal. The charges have not been found proved, as such, the case has been closed with approval of the competent authority in the State Government. However, another inquiry is in force against the officer for his involvement in Hazaribagh Sadar Police